

Shashikant Dhamne

B.Com (Hons), LLB (Gen), FCA, Insolvency Professional

10, Shreeban Society, Opp. Police Ground
F. C. Road, Shivajinagar, Pune - 411 016
Maharashtra, IndiaReg. No.: IBBI/IPA-001/IP-P00237/2017-18/10466
Tel: + 91 20 - 2566 5551 / 2566 1551
email: ssdhamne@yahoo.co.in**FORM A****PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF BNP PARIBAS INDIA CONSULTANCY PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	BNP Paribas India Consultancy Private Limited (Formerly known as 'BNP Paribas India Finance Private Limited')
2	DATE OF INCORPORATION OF CORPORATE PERSON	26/07/1995
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	RoC-Mumbai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U67100MH1995PTC091027
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	BNP Paribas House 1, North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (East) Mumbai, Maharashtra - 400051, India
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29/06/2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Shashikant Shravan Dhamne , Address: 10, Shreeban, Opp. Police Ground, F. C. Road, Shivajinagar, Pune - 411016, Maharashtra, Email: ssdhamne@yahoo.co.in Telephone no.: 020-25665551 Registration No: IBBI/IPA-001/IP-P00237/2017-18/10466
8	LAST DATE FOR SUBMISSION OF CLAIM	29/07/2022

Notice is hereby given that **BNP Paribas India Consultancy Private Limited** (Formerly known as 'BNP Paribas India Finance Private Limited') has commenced voluntary liquidation on 29th June 2022.

The stakeholders of **BNP Paribas India Consultancy Private Limited** (Formerly known as 'BNP Paribas India Finance Private Limited') are hereby called upon to submit a proof of their claims, on or before 29th July 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Shashikant Shravan Dhamne
Date: 29th June 2022
Place: Pune

